

**PUNJAB VIDHAN SABHA**

**BULLETIN No. 2**

**Tuesday, the 20<sup>th</sup> October, 2020**  
**(From 10.00 A.M to 3.51 P.M.)**

**1. Official Resolution**

Captain Amrinder Singh, Hon'ble Chief Minister moved the following Resolution in the House, which was put to the vote of the House and carried unanimously:-

" The State Legislative Assembly deeply regrets the callous and inconsiderate attitude of the Government of India in attending to the concerns of the farming community on recent allegedly farm legislation enacted by them. The Assembly, in its resolution on 28th August, 2020, had urged upon the Government of India to reconsider and withdraw the following three Ordinances and the proposed Electricity (Amendment) Bill, 2020 forthwith:-

- The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Ordinance, 2020;
- The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Ordinance, 2020; and
- The Essential Commodities (Amendment) Ordinance, 2020.

Even though the concerns and sentiments of the House were conveyed to the Prime Minister of India through letter No. CMO/Confi-2020/635 of 14th September 2020 of the Chief Minister, Punjab, the Government of India converted these ordinances into the Acts and notified the same as following:-

- The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020 (24th September, 2020);
- The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020 (24th September 2020); and
- The Essential Commodities (Amendment) Act, 2020 (26th September 2020).

These three legislations along with the proposed Electricity (Amendment) Bill, 2020 are clearly against the interests of farmers and landless workers, and time-tested agriculture marketing system established not only in Punjab but also in original green revolution areas of Punjab, Haryana, and Western UP. Clearly, the Government of India has enacted trade legislations and not farm legislations. These are also against the Constitution of India (Entry 14 List-II), which comprises agriculture as a subject of the State. These legislations are a direct attack, and use of subterfuge to encroach upon the functions and the powers of the States, as enshrined in the country's Constitution.

In the aforesaid background, the Assembly is constrained to unanimously reject these three legislations and the proposed Electricity (Amendment) Bill, 2020. It once again urges upon the Government of India, to not only to annul these legislations but also promulgate a fresh ordinance making the procurement of food grains on the Minimum Support Price, a statutory right of the farmers and continue with procurement by Government of India through FCI and other such agencies."

G. Kaur, 26/10/20  
Superintendent  
Punjab Vidhan Sabha  
Chandigarh

2.

**Legislative Business**

**1. The Farmers' Produce Trade and Commerce (Promotion and Facilitation) (Special Provisions and Punjab Amendment) Bill, 2020**

The Chief Minister introduced "The Farmers' Produce Trade and Commerce (Promotion and Facilitation)(Special Provisions and Punjab Amendment) Bill, 2020" and also moved that the bill be taken into consideration at once.

The motion was put to the vote of the House and carried unanimously.

During clause-wise consideration of the Bill, sub-clause (2 and 3) of clause 1, clauses 2 to 11, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried unanimously.

The motion moved by the Chief Minister "The Farmers' Produce Trade and Commerce (Promotion and Facilitation)(Special Provisions and Punjab Amendment) Bill, 2020" was put to the vote of the House and carried unanimously.

**2. The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services (Special Provisions and Punjab Amendment) Bill, 2020**

The Chief Minister introduced "The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services (Special Provisions and Punjab Amendment), Bill, 2020" and also moved that the bill be taken into consideration at once.

The motion was put to the vote of the House and carried unanimously.

During clause-wise consideration of the Bill, sub-clause (2 and 3) of clause 1, clauses 2 to 11, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried unanimously.

The motion moved by the Chief Minister "The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services (Special Provisions and Punjab Amendment), Bill, 2020" was put to the vote of the House and carried unanimously.

**3. The Essential Commodities (Special Provisions and Punjab Amendment) Bill, 2020**

The Chief Minister introduced "The Essential Commodities (Special Provisions and Punjab Amendment), Bill, 2020" and also moved that the bill be taken into consideration at once.

The motion was put to the vote of the House and carried unanimously.

During clause-wise consideration of the Bill, sub-clause (2 and 3) of clause 1, clauses 2 to 8, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried unanimously.

The motion moved by the Chief Minister "The Essential Commodities (Special Provisions and Punjab Amendment), Bill, 2020" was put to the vote of the House and carried unanimously.

The Chief Minister spoke for 27 minutes while moving the official resolution and aforesaid bill.

Grand 26/10/2020  
Superintendent  
Punjab Vidhan Sabha  
Chandigarh

4. **The Code of Civil Procedure (Punjab Amendment) Bill, 2020**

The Finance Minister introduced "The Code of Civil Procedure (Punjab Amendment) Bill, 2020" and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried unanimously.

During clause-wise consideration of the Bill, sub-clause (2 and 3) of clause 1, clause 2, sub-clause (1) of clause 1 and title were put to the vote of the House and carried unanimously.

The motion moved by the Finance Minister "The Code of Civil Procedure (Punjab Amendment) Bill, 2020" was put to the vote of the House and carried unanimously.

The following Members took part in the discussion on the Official Resolution and aforesaid four Bills and spoke for the time as mentioned against their names:-

1. Sardar Navjot Singh Sidhu, Indian National Congress	13 minutes
2. Sardar Kuljit Singh Nagra, Advisor/Chief Minister	20 minutes
3. Sardar Sharanjit Singh Dhillon, Shiromani Akali Dal	10 minutes
4. Shri Aman Arora, Aam Aadmi Party	09 minutes
5. Sardar Harpartap Singh Ajnala, Indian National Congress	10 minutes
6. Shri Budh Ram, Aam Aadmi Party	08 minutes
7. Sardar Bikram Singh Majithia, Shiromani Akali Dal	14 minutes
8. Sardar Kultar Singh Sandhwan, Aam Aadmi Party	05 minutes
9. Shri Gurmeet Singh Meet Haheer, Aam Aadmi Party	06 minutes
10. Sardar Sukhwinder Singh Danny Bandala, Indian National Congress	08 minutes
11. Sardar Gurpartap Singh Wadala, Shiromani Akali Dal	15 minutes
12. Sardar Sukhpal Singh Khaira, Aam Aadmi Party	09 minutes
13. Sardar Simarjeet Singh Bains, Lok Insaaf Party	09 minutes
14. Sardar Pargat Singh, Indian National Congress	11 minutes
15. Professor Baljinder Kaur, Aam Aadmi Party	06 minutes
16. Sardar Parminder Singh Dhindsa, Shiromani Akali Dal	07 minutes
17. Shri Amrinder Singh Raja Warring, Advisor/Chief Minister	37 minutes
18. Sardar Sukhjinder Singh Randhawa, Cooperation, Jails Minister	23 minutes
19. Shrimati Sarvjit Kaur Manuke, Aam Aadmi Party	05 minutes
20. Shri Jai Krishan Singh, Aam Aadmi Party	05 minutes
21. Sardar Manpreet Singh Ayali, Shiromani Akali Dal	08 minutes
22. Sardar Manjit Singh Bilaspur, Aam Aadmi Party	07 minutes
23. Shrimati Rupinder Kaur Ruby, Aam Aadmi Party	04 minutes
24. Sardar Harpal Singh Cheema, Leader of Opposition	11 minutes
25. Sardar Manpreet Singh Badal, Finance and Planning Minister	19 minutes

Captain Amarinder Singh, Hon'ble Chief Minister spoke for 05 minutes by way of reply to the discussion on the resolution and bills.

3. **Ruling by the Hon'ble Speaker**

The Hon'ble Speaker gave the ruling as following:-

"All of you know that this Session has been convened to tackle the issues of farmers in special circumstances created due to corona pandemic. So all the Hon'ble Members are requested to follow all the protocols issued by the Govt. time and again regarding Covid-19

9 April 2020  
Superintendent  
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Chandigarh

pandemic. Members should wear the mask and maintain distance from each other. They must sit only on their prescribed seats and desist from sitting on each other's seat."

4. **Welcome Announcement by the Hon'ble Speaker**

The Hon'ble Speaker informed the House regarding the presence of Sardar Amar Singh, Hon'ble Member, Lok Sabha, Sardar Sukhdev Singh Dhindsa, Hon'ble Member, Rajya Sabha, Shri Mohammad Sadiq, Hon'ble Member, Lok Sabha and Sardar Gurjeet Singh Aujla, Hon'ble Member, Lok Sabha in the House and welcomed them on behalf of the entire House.

5. **Paper to be laid on the Table**

The Parliamentary Affairs Minister laid on the Table of the House The Factories (Punjab Amendment) Ordinance, 2020 (Punjab Ordinance No.3 of 2020), as required under Article 213 (2)(A) of the Constitution of India.

6. **To extend the time of House**

With the consent of the House, the Hon'ble Speaker extended the time of today's sitting till the completion of the business mentioned in serial No.1 to 4 in today's list of business.

7. **To extend the proceeding of the House by one day**

The House unanimously consented to extend the proceeding of the House by one day to complete the legislative business mentioned on serial no.5 in the List of business and withdraw the motion under rule 16 mentioned on serial no.3 in the list of business.

The Hon'ble Deputy Speaker occupied the Chair of the House from 1.22 P.M. to 1.52 P.M.

The House then adjourned till 11.00 A.M on Wednesday, 21.10.2020.

CHANDIGARH:  
THE 20<sup>th</sup> OCTOBER, 2020

SHASHI LAKHANPAL MISHRA,  
SECRETARY.

G.P. Singh 26/10/2020  
Superintendent  
Punjab Vidhan Sabha  
Chandigarh